

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 4754
TO BE ANSWERED ON FRIDAY, THE 20TH MARCH, 2026**

E-COURTS MISSION MODE PROJECT

4754. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of implementation of the e-Court Mission Mode Project;
- (b) the number of operational e-courts in the country, State-wise;
- (c) the number of operational e-courts in Odisha, district-wise; and
- (d) the details of funds released and utilised under the project, State-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

(a): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. Phase I (2011 – 2015) was primarily focused on basic computerization and internal connectivity in courts. As a result, 14,249 Courts were computerized and Local Area Network (LAN) was installed at 13,683 courts.

Phase II (2015 – 2023) focused on ICT facilitation of judicial services to citizens. The components included computer hardware, computerization of District State Legal Authority (DSLAs)/ Taluka Legal Services Committees (TLSCs), Wide Area Network (WAN) connectivity, trainings of stakeholders, establishment of eSewa Kendra, etc. An advanced CIS software, National Judicial Data Grid (NJDG) and systems for digital filing and payments were developed.

The e-Courts Project is currently in Phase III (2023-2027). During the last year, the e-Courts project has seen continued progress through expansion of e-filing, e-payments, increased adoption of virtual and hybrid hearings, digitisation of court records, strengthening

of Case Information System, and enhanced public access to case information through the NJDG etc. Some key initiatives and achievements under the eCourts Project as on 31.01.2026 are as under:

- (i) Over 660.36 crore pages of court records including legacy records have been digitized across Courts to ensure faster retrieval, secure storage and seamless digital workflows.
- (ii) 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans and challans amounting to Rs. 1002.73 crore were paid.
- (iii) Video Conferencing Rules have been implemented in all the High Courts and District Courts.
- (iv) Video Conferencing (VC) facilities have been expanded across 3,240 court complexes and 1,272 jails. Courts have conducted over 3.97 crore hearings through video conferencing, facilitating remote hearings of undertrials, witnesses and lawyers.
- (v) Live streaming of court proceeding is operational in 11 High Courts.
- (vi) E-filing and e-payments systems have been implemented to allow online filing of cases and digital payment of court fees and fines. Approximately 1.07 crore cases have been filed through the e-filing platform and the e-payments system has processed transactions for court-fee worth Rs. 1,404 crore and fine worth Rs. 75 crore.
- (vii) NJDG provides public access to case data, statistics of courts across the country and has been upgraded with an improved dashboard, functioning as a monitoring tool, to identify, manage & reduce pendency of cases.
- (viii) Case Information System (CIS) 4.0 has been implemented in all courts, with enhanced usability, privacy safeguards and integration with national platforms such as NJDG, e-filing, virtual courts and Interoperable Criminal Justice System (ICJS).
- (ix) The S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform hosts 730 District Court websites, ensuring secure and accessible web infrastructure.
- (x) Real-time digital services have expanded significantly, with case updates being sent to lawyers and litigants through SMS Push and Pull (over 4 lakh SMS sent daily), email (over 6 lakh sent daily) and the multilingual e-Courts services portal (with 35 lakh hits daily).
- (xi) The e-Courts Services mobile app (3.59 crore downloads) provides the lawyers and litigants relevant information about case status, cause lists etc.
- (xii) The JustIS app (22,133 downloads) is a management tool for the judges assisting them to effectively organise and monitor their judicial business.

- (xiii) 48 e-Sewa Kendras are functional across all High Courts and 2,396 e-Sewa Kendras across District Courts.
- (xiv) The National Service and Tracking of Electronics Processes (NSTEP) system has been implemented for electronic service and tracking of summons and notices using mobile-based and GPS-enabled delivery mechanisms. Under NSTEP, the courts have processed 7.29 crore e-processes.
- (xv) Digital Courts 2.1 is a customized application for paperless Courts with facility of translation and transcription using AI. It enables judges to access all case related documents, pleadings, and evidence digitally, marking a significant leap toward a paperless court ecosystem.

(b): The State-wise number of operational eCourts in the country is at **Annexure-I**.

(c): The District-wise number of operational eCourts in Odisha is at **Annexure-II**.

(d): The details of funds released and utilized of Phase II and Phase III under the e-Courts Project, High court-wise and year-wise, are at **Annexure-III** and **Annexure-IV** respectively. The implementing agency during Phase I was National Informatics Centre (NIC), therefore funds were not released to the High Courts.

STATEMENT REFERRED TO IN REPLY OF PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 4754 FOR ANSWER ON 20.03.2026 REGARDING E-COURTS MISSION MODE PROJECT

Details of number of operational eCourts in the country, state-wise:

S No	State	Total Districts	Total Court Complexes	Total Establishments
1	Andaman and Nicobar	4	4	4
2	Andhra Pradesh	13	195	368
3	Arunachal Pradesh	28	28	28
4	Assam	34	80	201
5	Bihar	38	83	268
6	Chandigarh	1	1	3
7	Chhattisgarh	25	93	204
8	Delhi	11	12	51
9	Goa	2	16	15
10	Gujarat	33	338	467
11	Haryana	22	61	158
12	Himachal Pradesh	11	53	127
13	Jammu and Kashmir	20	83	169
14	Jharkhand	24	24	132
15	Karnataka	31	206	547
16	Kerala	14	192	600
17	Ladakh	2	6	10
18	Lakshadweep	1	3	6
19	Madhya Pradesh	51	237	277
20	Maharashtra	41	510	721
21	Manipur	9	22	39
22	Meghalaya	14	18	61
23	Mizoram	3	12	26
24	Nagaland	11	12	34
25	Odisha	30	155	316
26	Puducherry	4	4	15
27	Punjab	22	68	200
28	Rajasthan	44	336	1098
29	Sikkim	6	11	34
30	Tamil Nadu	38	277	832
31	Telangana	33	125	263
32	The Dadra And Nagar Haveli And Daman And Diu	3	4	3
33	Tripura	8	21	68
34	Uttarakhand	13	92	190
35	Uttar Pradesh	74	224	584
36	West Bengal	23	92	277
Total		741	3,698	8,396

(Source: eCommittee, SCI)

**STATEMENT REFERRED TO IN REPLY OF PART (C) OF LOK SABHA
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COURTS MISSION MODE PROJECT**

Details of number of operational eCourts in Odisha, district-wise

S No	District	Total Establishment
1	Anugul	13
2	Balangir	15
3	Balasore	15
4	Bargarh	13
5	Bhadrak	7
6	Boudh	6
7	Cuttack	21
8	Deogarh	4
9	Dhenkanal	12
10	Gajapati	5
11	Ganjam	32
12	Jagatsinghpur	6
13	Jajpur	9
14	Jharsuguda	5
15	Kalahandi	12
16	Kandhamal	8
17	Kendrapada	8
18	Keonjhar	11
19	Khurda	11
20	Koraput	9
21	Malkangiri	5
22	Mayurbhanj	13
23	Nabarangpur	5
24	Nayagarh	12
25	Nuapada	9
26	Puri	10
27	Rayagada	10
28	Sambalpur	9
29	Sonepur	10
30	Sundargarh	11
	Total	316

(Source: eCommittee, SCI)

STATEMENT REFERRED TO IN REPLY OF PART (D) OF LOK SABHA UNSTARRED QUESTION NO. 4754 FOR ANSWER ON 20.03.2026 REGARDING E-COURTS MISSION MODE PROJECT

Details of funds released under Phase II of the e-Courts project, High court-wise and year-wise:

S. No.	High Court	Funds Released (Rs in crores)
1	Allahabad	109.48
2	Andhra Pradesh	1.96
3	Bombay	125.24
4	Calcutta	37.09
5	Chhattisgarh	27.31
6	Delhi	26.80
7	Gauhati (Arunachal Pradesh)	12.90
8	Gauhati (Assam)	70.77
9	Gauhati (Mizoram)	7.87
10	Gauhati (Nagaland)	7.99
11	Gujarat*	72.82
12	Himachal Pradesh	11.19
13	Jammu & Kashmir and Ladakh	18.98
14	Jharkhand	24.25
15	Karnataka	65.38
16	Kerala	37.61
17	Madhya Pradesh	74.05
18	Madras	70.15
19	Manipur	9.27
20	Meghalaya	13.17
21	Orissa	46.41
22	Patna	55.82
23	Punjab & Haryana	54.13
24	Rajasthan	74.56
25	Sikkim	7.58
26	Telangana & Andhra Pradesh**	70.29

S. No.	High Court	Funds Released (Rs in crores)
27	Telangana	1.79
28	Tripura	17.86
29	Uttarakhand	11.65
Total (in Cr.)		1164.37

* Gujarat High Court surrendered Rs.13.12 Cr. Total utilization included surrendered funds.

** Funds released to erstwhile Andhra Pradesh and Telangana High Court; shared in the ratio of 58:42 respectively.

Note: In addition to the funds released to High Courts, Rs 180.57 crore were released to NIC for providing technical support, Rs 293.68 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 13.50 crore to eCommittee, SCI under Change Management and Rs 16.31 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

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Details of funds released under Phase III of the e-Courts project, High court-wise and year-wise:

(Rs. in crore)

S. No.	High Court	2023-24	2024-25	2025-26
1	Allahabad	95.87	51.78	119.92
2	Andhra Pradesh	25.44	31.74	18
3	Bombay	69.54	83.19	104.32
4	Calcutta	16.73	27.65	9.50
5	Chhattisgarh	16.27	24.17	49.74
6	Delhi	17.89	48.19	17.90
7	Gauhati (Arunachal Pradesh)	2.03	9.76	2.26
8	Gauhati (Assam)	24.97	33.85	3.65
9	Gauhati (Mizoram)	3.12	6.22	2.48
10	Gauhati, Kohima (Nagaland)	1.79	3.91	3.41
11	Gujarat	27.72	73.21	48.89
12	Himachal Pradesh	6.06	6.89	7.63
13	Jammu & Kashmir and Ladakh	6.52	14.53	14.48
14	Jharkhand	10.59	29.22	7.65
15	Karnataka	32.37	67.40	48.22
16	Kerala	15.40	32.62	51.60
17	Madhya Pradesh	22.90	77.31	59.14
18	Madras	90.69	91.75	113.20
19	Manipur	11.12	7.54	2.16
20	Meghalaya	3.33	8.50	3.83
21	Orissa	6.77	53.24	16.09
22	Patna	32.43	89.55	57.61
23	Punjab And Haryana	14.58	26.01	18.95
24	Rajasthan	19.80	34.72	60.88
25	Sikkim	1.71	8.98	2.51
26	Telangana	22.03	28.57	29.44
27	Tripura	0.53	7.05	8.79

S. No.	High Court	2023-24	2024-25	2025-26
28	Uttarakhand	13.68	19.95	29.57
	Total	611.88	997.49	911.82*

* As on 16.03.2026

Note: In addition to the funds released to High Courts, Rs. 185.06 crore have been released to NIC for providing technical support, Rs 54.79 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 7.51 crore to eCommittee, SCI under Change Management, Rs 0.28 crore to IIT Madras for development of e-Learning platform, and Rs 9.71 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).
